

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1224**

**TO BE ANSWERED ON THE 11<sup>TH</sup> FEBRUARY, 2025/ MAGHA 22, 1946 (SAKA)**

**ATROCITIES AGAINST WOMEN**

**1224. SHRI TEJASVI SURYA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether there are any provisions for enhancing capacity and training of agencies, investigators and prosecutors in cases of atrocities against women and children under the Scheme on 'Safety of Women';**

**(b) if so, the number of persons are being trained for the above; and**

**(c) the category of persons who can be or will be trained under this scheme, year-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) to (c): “Police” and “Public Order” are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation, prosecution of crime and criminals, and related forensic science facilities, are with the State/Union Territory concerned.**

**Under the umbrella scheme "Safety of Women", the Government is undertaking training for Investigating Officers, Prosecutors, and Medical Officers from States/UTs in collection, storage and handling of DNA evidence and use of Sexual Assault Evidence Collection Kits. So far 33,357 Investigating Officers, Prosecutors and Medical Officers have been trained by the Bureau of Police Research and Development (BPR&D) and the LNJN National Institute of Criminology and Forensic Sciences (now Delhi campus of the National Forensic Sciences University). The Ministry of Home Affairs has also distributed 18020 Sexual Assault Evidence Collection Kits to the States/UTs as part of this training.**

**It is targeted to train approximately 5000 Investigating Officers / Prosecutors from States/UTs every year.**

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